

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1002/2018

IN THE MATTER OF:

Abhisht Kusum Gupta

...Applicant

Versus

State of Uttar Pradesh & Ors

...Respondents

NDOH:- 26.11.2021

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Filed by

(Environment Department)
Govt. of NCT of Delhi

New Delhi:
Dated: 17.11.2021

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PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1002/2018

IN THE MATTER OF:

Abhisht Kusum Gupta

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**ACTION TAKEN REPORT ON BEHALF OF THE DELHI
GOVERNMENT IN TERMS OF THE ORDER DATED 30.07.2021.**

IT IS MOST RESPECTFULLY SHOWETH:

1. This Hon'ble Tribunal has taken up the matter lastly on 30.07.2021 and following directions were issued for compliance:

A. We direct Additional Chief Secretary, Forest and Environment - UP, Secretary, Urban Development - UP, CEO NOIDA Authority, District Magistrate - NOIDA, Vice Chairman-GDA, Police Commissioner- NOIDA, IG-Meerut and Chief Secretary, Delhi and Special Commissioner of Police - East Delhi to hold in house meeting in coordination with concerned departments within 15 days to take stock of the situation and plan remedial action.

B. In Delhi, claim of EDMC/DPCC of sealing of dairies needs to be verified with reference to destination of effluents.

C. DJB needs to confirm that due to interceptions of drains, no sewage or any other effluent is discharged into drain entering Noida.

2. That, in compliance of the above order, the Chief Secretary, Delhi had taken a meeting on 07.09.2021. Copy of the minutes of the meeting dated 07.09.2021 is enclosed herewith as **Annexure-1**. In the meeting it was decided that a task force may be constituted with Additional Commissioner, EDMC as nodal officer consisting of officials from PWD, CPCB, EDMC, DPCC, I&FC and Delhi Jal Board and all the agencies were directed to execute the work under Additional Commissioner, EDMC.
3. That following are the issues pending for adjudication before this Hon'ble Tribunal in the present proceedings, which are:
 - Disposal of Sewer Wastes in Noida drain from Kondli, Gharoli and Khoda (Ghaziabad) causing pollution in Yamuna.
 - GD colony, Gharauli village and Kondli village in Delhi are discharging their untreated sewage to drainage system of PWD and contributing to pollution to NOIDA drain.
4. That subsequent to the meeting taken by the Chief Secretary, Delhi on 07.09.2021, following review meetings were also held under the chairmanship of Pr. Secretary (Environment) and Commissioner (EDMC). Tabulated status of the review meetings are as follows:

S. No.	Date of meeting	Chaired by
1.	18.10.2021	Meeting taken by Pr. Secretary (Env.)-cum-Chairman, DPCC
2.	21.10.2021	Meeting taken by Commissioner, EDMC
3.	25.10.2021	Meeting taken by Pr. Secretary (Env.)-cum-Chairman, DPCC

Minutes of the meeting as mentioned above are collectively enclosed herewith as Annexure-2 (Colly).

6. That subsequent to the meeting taken by the Chief Secretary, Delhi on 07.09.2021 a "Task Force" consisting of officials from EDMC, CPCB, DPCC, DJB, IF&CD and PWD was constituted. The Task Force physically re-checked illegal Dairies in Gharoli Dairy Colony, Gharoli village and Kondli village and following actions are completed:

A. Operation of illegal Industries:

- Two illegal industrial units (Jeans factory in Gharoli village and one car washing unit) were found which have been closed.

B. Operation of illegal dairies:

- A total of 67 dairies were sealed down in colonies of Gharoli Dairy Colony, Gharoli village and Kondli village.

C. Operation of illegal godowns in residential area:

- 04 sealing show cause notices were issued under DMC Act, 1957 issued for violation of provision of MPD-2021 to defaulters of Gharoli Dairy colony, Mayur Vihar for misusing the said residential / non-conforming premises.

D. Throwing of solid waste/C&D waste/other material on drain:

- 591 Challans were issued to residents of Kondli and Gharauli for disposing their wastewater into drain
- EDMC started door to door collection of MSW and has been processing the same in compost plant, WTE plant and malba is sent to C&D waste processing plant at shastri park.

E. Operation of illegal borewells:

- DJB has found 94 illegal borewells. List of the same have already been sent to DM (East) for further sealing action of borewells. The action taken report w.r.t. sealing

received from DM (East). The ATR is enclosed as **Annexure-3**. DPCC has also issued show cause notice for imposition of EDC on all these illegal borewells.

F. Discharging of effluent in open drain w/o sewer line:

- Special camps were organized for sensitizing residents to take sewer connection. DJB has provided 6938 sewer connections in houses.
- 732 notices were issued to residents of Kondli and Gharauli.
- All effluent/ sewage of Delhi in drains have been trapped into sewer line at 3 locations. The sewage of the sewer line is ultimately carried to Kondli STP for treatment. At present no untreated sewage of Delhi is out falling into Kondli drain.
- All these 3 locations have been checked by members of task force during joint inspections till 14 Oct, 21 and on 18 Oct, 21 by Commissioner - EDMC.
- The task force during inspections on 13.10.2021 and 14.10.2021 observed that no waste water generated from Delhi is being discharged in Noida Drain
- DJB informed that all the sewer connections have been laid down and additional 108 new sewer connections have been provided in the area.

G. Water quality sampling:

- Water quality analysis was done by DPCC on 14 and 18 Oct, 21. The waste water quality of all the samples drawn from the trapping points of DJB is meeting the general standards for sewer w.r.t PH, TSS & BOD (5.5-9-0. 6mg.l & 350mg/l). Sampling report is annexed herewith as **Annexure -4**.

H. Aerial photography:

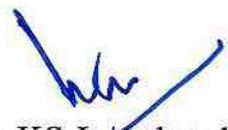
- Aerial drone survey was done on 23.10.2021 to locate illegal units/dairies through drone. No such units were found.

- Three points where DJB has trapped the wastewater was also video graphed, in which it is amply clear that no wastewater is being sent to Noida drain from Delhi.

Photographs taken during aerial survey are annexed herewith as **Annexure -5.**

7. That the Chief Secretary reviewed on 08.11.2021 to discuss the actions taken on the decisions taken on 07.09.2021. The minutes of meeting is attached as **Annexure-6.**

The present status report may kindly be taken on record please



(Dr. KS Jayachandaran)
Special Secretary (Environment)

Date:

Place:

Minutes of meeting held on 07.09.2021 at 03.00 pm under the chairmanship of Chief Secretary, GNCT of Delhi through Video Conferencing to take stock of the situation on surviving issues in compliance to the order of Hon'ble NGT in OA No. 1002/2018 titled as 'Abhisht Kusum Gupta Vs. State of Uttar Pradesh'

1. Meeting was Chaired by the Chief Secretary, Delhi and attended by Additional Chief Secretary (Env), Pr. Secretary (UD), Pr. Secretary (Env), CEO-Delhi Jal board, Chief Engineer- Delhi Jal Board, Commissioner-EDMC, Member Secretary-DPCC and DPCC officials.
2. Member Secretary, DPCC briefed all the participants about the issues pertaining to various Departments on which prompt action is desired by the concerned departments. The main issue pertaining to Delhi Government is disposal of sewage in Noida drain from GD Colony, Gharauli village and Kondli Village in Delhi are discharging their untreated sewage to drainage system of PWD, DDA, EDMC and I & FC Department. These drains discharging there effluent in NOIDA drain, and causing water pollution in NOIDA drain which leads to river Yamuna.
3. Commissioner, EDMC informed that 66 illegal dairies were closed down in joint operation by a team consisting officials of DPCC, CPCB and EDMC. Joint team resurveyed all 66 premises of dairy on 24.08.2021. Out of 66, 10 premises were lying sealed and 56 premises owner has vacated the premises. It was also informed that 01 FIR has been lodged and 02 cattle were impounded so far.
4. Chief Engineer, DJB informed that all the effluent generated in Delhi has been trapped on three locations, as identified by CPCB. Total 6938 sewer connection exist in the area. All houses are having sewer connection.
5. Chief Secretary, GNCT of Delhi observed that there is lack of coordination among the departments for compliance to the orders of Hon'ble NGT and opined that for cohesive action and for better coordination, a task force headed by Additional Commissioner, EDMC be constituted comprising of official from CPCB, DPCC, EDMC, DJB, I & FC and PWD immediately. Chief Secretary, GNCTD decided that this force shall conduct inspections in the area which is catering sewage/effluent disposal in the drain. All the residential/ commercial buildings be checked for sewer connection. The violators found during the inspections are to be dealt in following manner:

(A) Operation of Illegal industry in these areas:

Consent to operate/Establish for any industry is mandatorily required under the provisions of the Air Act-1981 and Water Act-1974. DPCC, in addition to sealing of the premises, will also impose EDC as per policy and prosecution be filed under the relevant provisions of the Air Act-1981 and Water Act-1974. (Action DPCC)

In addition to action of DPCC, every user requires permissions of Municipal Authority under section 416 and 417 of DMC Act-1957. EDMC will file prosecution for violation of Section 416 and 417 of the DMC Act-1957. EDMC will file prosecution for violation of Section 416 and 417 of the DMC Act-1957. (Action EDMC)

(B) Operation of Illegal Dairy:

Permission is mandatorily require under the provisions of the Air Act-1981 and Water Act-1974 as per the guidelines of the CPCB for operation of dairy farms.

Every dairy owner requires permissions of Municipal Authority under Section 417 and 418 of the DMC Act-1957. EDMC will seal the premises and file prosecution for violation of section 417 and 418 of the DMC ACT-1957. In addition to action of EDMC, DPCC, will also impose EDC as per policy of DPCC and prosecution be filed under the relevant provisions of the Air Act-1981 and Water Act-1974. (Action DPCC/EDMC)

(C) Operation of Illegal Godown in residential area:

For using the premises as Godown, every user requires permissions of Municipal Authority under Section 416 and 417 of DMC Act-1957. EDMC will seal the premises and file prosecution for violation of Section 416 and 417 of the DMC Act-1957. (Action EDMC)

(D) Throwing of Solid waste/ C&D Waste/ other material on drain:

The Hon'ble Green Tribunal vide its judgment dated 13.01.2015 in OS 06/2012 ordered for throwing any Municipal Solid Waste into the drain or into the river Yamuna would be at the rate of Rs. 5,000/- per incident. This action will be initiated by the officials of the I&F Control Department. (Action I&FC)

(E) Operation of illegal borewell:

The GNCTD has filed a SOP before the Hon'ble Green Tribunal in OA 685/2016 titled 'Regulation of extraction of ground water, for closure, prohibition of illegal activities relating to use of borewells/ tubewells. In case the illegal borewell/tubewell is already constructed/ operating, the same will be closed and the electricity supply to the energized tubewell will be disconnected even if it is through DG sets by the Delhi Jal Board. The DPCC will assess EC as per the methodology devised by CPCB. (Action DJB/DPCC)

(F) Discharging effluent in open drain without sewer line:

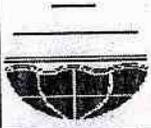
If any premises/ building found discharging liquid effluent in open drain then DJB will initiate action under relevant section of the Delhi Jal Board and EDMC will take action under Section 366,368 of the MCD Act-1957. (Action DJB/EDMC)

- 6. In addition to above, Chief Secretary, GNCT of Delhi directed that water quality sampling shall be done on weekly basis at the ingress and egress of the drain joining the Noida drain to assess the impact of action which is being taken by different agencies. (Action DPCC)
- 7. Chief Secretary, GNCT of Delhi directed that the submission of the Delhi Jal Board should be certified with credible evidence i.e. photographs and other relevant documents by Delhi Jal Board. (Action DJB)

- (8)
8. Chief Secretary, GNCT of Delhi directed that the aerial photography of the area be undertaken for taking necessary action by each department such as curbing of illegal dumping, open discharge of sewage into the drain and also participation of citizen and involvement of beat officer of Delhi Police be ensured for proper execution of the Hon'ble NGT order and also the places which are accessible for illegal dumping be brought to the notice of concerned department. (Action EDMC/DJB)
 9. Further, Chief Secretary, GNCTD directed that a meeting with Special Commissioner of Police, Eastern Range should be convened for effective implementation of the Hon'ble NGT order shortly and also meeting with authorities from Uttar Pradesh responsible for implementation of the order be called after reports from task force. He also asserted that, a wide publicity is to be ensured on the action taken for deterrent impact on the violators. (Action DPCC)

The Meeting ended with thanks to the chair:

By Speed post/e-mail



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110 006
visit us at : <http://dpcc.delhigovt.nic.in>

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F.No. DPCC/CMC-INGT/2019/ 3441- 3456

Dated: 21.10.2021

Subject: Minutes of the meeting

Annexure-2 Colly

Sir/Madam,

Please find enclosed herewith the minutes of the meeting taken by Chairman, DPCC on 18.10.2021 at 12:00 noon through Video Conference to review the progress in the matter of OA No. 1002/2018 titled as "Abhisht Kusum Gupta Vs. State of Uttar Pradesh & Ors." for necessary action and compliance at your end please.

Yours Sincerely,


S.S. Pankaj
SEE,CMC-I

To,

1. Special Secretary (PWD), 12th Floor, MSO Building IP Estate, New Delhi, 110002
2. Member Secretary, CPCB, Parivah Bhawan, East Arjun Nagar, Delhi- 110032
3. Chief Executive Officer, DJB, Room No 306, Varunlaya Ph-II, Jhandewalan, Karol Bagh, New Delhi-110005
4. Special Commissioner of Police, Central Zone, Room No.214, Tower-II, Delhi Police Headquarter, Jai Singh Road, New Delhi-110001
5. The Additional Commissioner, East Delhi Municipal Corporation (EDMC), 419, Udyog Sadan, FIE, Patparganj Industrial Area-110092
6. Member Drainage, DJB, Varunlaya Ph-II, Jhandewalan, Karol Bagh, New Delhi- 110005
7. Chief Engineer, Irrigation & Floor Department, L.M Bund Office Complex, Shastri Nagar, Delhi-110031
8. Chief Engineer, DJB, Varunlaya Ph-II, Jhandewalan, Karol Bagh, New Delhi-110005
9. Incharge, Water Lab, DPCC, 4th Floor, ISBT Building, Kashmere Gate, Delhi-110006
10. Shri Ramesh Chandra, EE, DPCC
11. Shri Dinesh Jindal, Incharge, Legal Cell, DPCC
12. Sh. N.P Singh (Advocate)

Copy to:

1. P.S to Additional Chief Secretary---for kind information of ACS please.
2. P.S to Chairman, DPCC--- for kind information of Chairman please
3. P.S to Commissioner EDMC--- for kind information of Commissioner please
4. P.S to Member Secretary, DPCC--- for kind information of Member Secretary please

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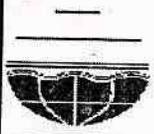
Minutes of meeting held on 18.10.2021 at 12.00 noon under the chairmanship of Chairman, DPCC through Video conferencing to take stock of the situation on surviving issues in compliance to the order of Hon'ble NGT in OA No. 1002/2018 titled as 'Abhisht Kusum Gupta Vs. State Uttar Pradesh'.

1. Chairman DPCC referring to the decision taken by Chief Secretary in a meeting dated 07.09.2021 through Video conference in the matter of Abhisht Kusum Gupta V/s State of UP and OA no. 1002/2021 asked the agencies responsible for implementation of the decisions taken to provide action taken report.
2. Shri Pradeep Singh , Executive Engineer, DJB informed that the entire sewage generated in Delhi has been trapped and is being treated in Kondli STP and wherever it is found that residence/premises is not having sewer connection , the sewer connection are being provided free of cost.
3. Additional Commissioner, EDMC informed that incompliance to decision taken by Chief Secretary a task force has been constituted and a task force inspected an area on 13.10.2021 and 14.10.2021. It was informed that 11 more dairies have been closed down during the inspections and also 1 jean dying factory and a car washing unit was also closed down. Chairman DPCC observed that there is lack of coordination among all the agencies as no premises discharging wastewater into the drain have been reported.
4. Chairman DPCC directed that all the area to be surveyed and action as per decision taken by Chief Secretary should be initiated. It was also stressed that all the action taken needs to be documented. Delhi police shall take action in compliance to the order of the hon'ble NGT. Also, aerial photography of the area be done immediately by EDMC, the expenses in this regards shall be borne by DPCC.
5. Chairman directed that as per the decision taken weekly water sampling must be done but till date only sample has been lifted on 14.10.2021. He directed that weekly sample must be taken by DPCC lab to establish the claim of DJB that entire sewage has been trapped or otherwise.
6. Chairman DPCC further directed that a meeting shall be fixed by Additional Commissioner of EDMC on 21.10.2021 and directed that senior officer of the department concern shall attend the meeting for a positive outcome.

Meeting ended with the thanks to the Chair.

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By Speed post/e-mail



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110 006
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F.No. DPCC/CMC-I/NGT/2021/ 3552-3568

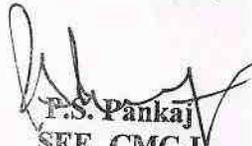
Dated: 26.10.2021

Subject: Minutes of the meeting

Sir/Madam,

Please find enclosed herewith the minutes of the meeting taken by Chairman, DPCC on 25.10.2021 at 3 pm through Video Conference to review the progress in the matter of OA No. 1002/2018 titled as "Abhisht Kusum Gupta Vs. State of Uttar Pradesh." For necessary action and compliance at your end please.

Yours Sincerely,


P.S. Pankaj
SEE, CMC-I

To,

1. Special Secretary (PWD), 12th Floor, MSO Building IP Estate, New Delhi, 110002
2. Member Secretary, CPCB, Parivah Bhawan, East Arjun Nagar, Delhi- 110032
3. Chief Executive Officer, DJB, Room No 306, Varunalaya Ph-II, Jhandewalan, Karol Bagh, New Delhi-110005
4. Special Commissioner of Police, Central Zone, Room No.214, Tower-II, Delhi Police Headquarter, Jai Singh Road, New Delhi-110001
5. The Additional Commissioner, East Delhi Municipal Corporation (EDMC), 419, Udyog Sadan, FIE, Patparganj Industrial Area-110092
6. Member Drainage, DJB, Varunalaya Ph-II, , Jhandewalan, Karol Bagh, New Delhi- 110005
7. Chief Engineer, Irrigation & Floor Department, L.M Bund Office Complex, Shastri Nagar, Delhi-110031
8. Chief Engineer, DJB, Varunalaya Ph-II, , Jhandewalan, Karol Bagh, New Delhi-110005
9. Incharge, Water Lab, DPCC, 4th Floor, ISBT Building, Kashmere Gate, Delhi-110006
10. Shri Ramesh Chandra, EE, DPCC
11. Shri Dinesh Jindal, Incharge, Legal Cell, DPCC
12. Sh. N.P Singh (Advocate)

Copy to:

1. P.S to Additional Chief Secretary---for kind information of ACS please.
2. P.S to Chairman, DPCC--- for kind information of Chairman please
3. P.S to Commissioner EDMC--- for kind information of Commissioner please
4. P.S to Member Secretary, DPCC--- for kind information of Member Secretary please

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Minutes of meeting held on 25.10.2021 at 3 pm under the chairmanship of Chairman, DPCC through Video conferencing to take stock of the situation on surviving issues in compliance to the order of Hon'ble NGT in OA No. 1002/2018 tilted as 'AbhishtKusum Gupta Vs. State Uttar Pradesh'.

1. Chairman DPCC referring to the decision taken by Chief Secretary in a meeting dated 07.09.2021 through Video conference in the matter of AbhishtKusum Gupta V/s State of UP and OA no. 1002/2021 asked the agencies responsible for implementation of the decisions taken to provide action taken report.
2. Dr Moolchand, Director, Veterinary Services from EDMC informed that subsequent to the decision taken by Chief Secretary of Delhi, a task force consisting of officials from DPCC, EDMC, DJB, Irrigation & Flood Control Department and PWD inspected the area on 13.10.2021 and 14.10.2021. It was informed that during inspection one illegal dairy was located and sealed by the joint team. It was also informed that one car washing unit & one jean dying unit was also sealed during the inspection. Shri P.S Pankaj, SEE, DPCC informed that closure direction to dairy and units have been issued and EDC has also been imposed.
3. Shri P.S Pankaj, SEE, DPCC informed that Commissioner EDMC inspected the site on 18.10.2021 and took a meeting on 21.10.2021 in which the petitioner was also present. The petitioner appreciated the joint efforts of different department of Delhi Government. During the meeting, the representative of DJB informed that the entire sewage of KondliGardholiand adjoining area has been trapped at three locations, which was verified by the task force. It was also brought to the notice Chairman DPCC that aerial survey of the area was also conducted on 23.10.2021 to locate illegal units/dairies through drone. The three points where DJB has trapped the wastewater was also video graphed, in which it is ample clear that no wastewater is being sent to Noida drain from Delhi.
4. Chairman, DPCC asked DM East to direct the concern revenue official to take necessary action for recovery of EDC of Rs 1 lakh each from 66 dairies, for which DPCC has already issued directions.
5. Chairman, DPCC referring to the order of Hon'ble NGT dated 27.05.2021 directed that since EDMC is nodal agency, all the compliances by each department in compliance to the order of Hon'ble NGT dated 30.07.2021 and decision taken by Chief Secretary in meeting dated 07.09.2021 be sent to Additional Commissioner, EDMC for filling compressive Action Taken Report to Hon'ble NGT. Chairman DPCC also informed that a review meeting will be taken by Chief Secretary with all the concerned department shortly, therefore all the compliances be completed.

Meeting ended with the thanks to the Chair.

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EAST DELHI MUNICIPAL CORPORATION
Veterinary Services Department
419, Patparganj Industrial Area, Delhi-110092



No. 323 /DVS/EDMC/2021

Dated: 26.10.2021

MINUTES OF THE MEETING

In compliance of the directions of Chief Secretary Delhi dated 07.09.2021 and Chairman, DPCC dated 18.10.2021 through Video Conferences respectively in the matter of Abhisht Kusum Gupta V/S State of UP and Ors OA No. 1002/2018, the Commissioner, EDMC chaired a meeting on dated 21.10.2021 at 12.00 Noon in the Commissioner's Conference Hall, 419 Udyog Sadan Patparganj Delhi-92 in order to ascertain the progress on certain action taken and required to be initiated by various Govt agencies in the said matter.

2. Following officers/official were present in the meeting :-

S. No	Name of Officers/ Official	Designation with name of Deptt.
1	Mrs. Alka. R. Sharma	Addl. Commissioner-II EDMC
2	Sh. Dilip Raminani	Engineer-in - Chief, EDMC
3	Sh. Ralendra Prasad	Chief Engineer, Shahdara (South) Zone
4	Sh. Sainish Kumar Kalaria	SE, Shahdara (South) Zone , EDMC
5	Sh. Ramesh Chandra Sahoo	Asst. Comm., Shahdara (South) Zone EDMC
6	Dr. Mool Chand	Director (VS), EDMC
7	Sh. P.S Parkaj	SEE, DPCC
8	Dr. Siddhartha Gautam	EE, DPCC
9	Sh. Vishal Gandhi	Scientist 'D', CFCB
10	Sh. Danish Meena	Scientist 'C', CFCB
11	Sh. B.P Saraswat	Addl. Chief Engineer, DJB
12	Sh. Pratep Singh	EE, DJB
13	Sh. Madan Singh	AEE, DJB
14	Sh. Chander Pawa	AE, I & FC
15	Sh. Surendra Singh Yadav	JE, PWD
16	Sh. Abhisht Kusum Gupta	Petitioner

3. During the meeting, the officers of EDMC, CPCB, DPCC, DJB, PWD have apprised the following about the action taken by their respective department.

S. No.	Issue	Action Taken by respective Agency
1.	(a) Operation of Illegal industries : Sealing of premises and imposition of EDC as per the policy and prosecution relevant provision of the Air Act-1981 and Water Act 1974	(a) 01 Jeans factory in Gharoli village was sealed by the task force as per advise of the DPCC because the jeans factory comes under red category which needs to be sealed at spot. Jeans factory owner was prosecuted with challan by the DPCC under Air and Water pollution Act.

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	(b) Action under section 416 and 417 of DMC Act, 1957 and prosecution for violation will be undertaken by EDMC.	(b) 04 sealing show cause notice under section 345A, 416, 417, 419, 347 and other provision of DMC Act, 1957 and as per provision of MPD-2021 have been issued by the AC, Shahdara (South) Zone to the defaulters of Gharoli Dairy Colony, Mayur Vihar Phase-III, Delhi-96 for misused/misusing the said residential/non confirming premises in the contravention of provision of DMC Act and MPD-2021.
2	(a) Operation of illegal dairies: EDMC will seal the premises and file prosecution of section 417 & 418 of DMC Act 1957. (b) Prosecution under the relevant provisions Air Act 1981 and Water Act 1974.	(a) Task force consisting of various Govt deptt. has physically re-checked the illegal dairies in Gharoli Dairy Colony, Gharoli village and Kondli village on 13.10.2021 and 14.10.2021. Accordingly, 04 illegal dairies were found sealed, 54 illegal dairies were found closed and 01 more fresh illegal dairy was also sealed because the symptom of illegal dairy was found at site by the Task Force in Gharoli Dairy Colony. At present the total 67 dairies have been sealed/closed down in above mentioned colonies. On 13.10.2021, 04 animals were seized from the structure built on foot path in Gharoli Dairy Colony including 01 cow, 01 cow calf, 01 buffalo and 01 buffalo calf. Cow and its calf sent to Dabar Hare Krishna Gaushala, Nazafgarh and buffalo along its calf sent to Tinsarpur cattle pond for their auction. During the inspection in Gharoli village, 06 illegal dairies were found sealed except 01 sealed dairy was found tempered and re-sealed instantly. 01 illegal dairy was found closed in Gharoli village. 01 illegal dairy in Kondli village was also checked and found closed. VS Deptt. has issued 12 NGT challans. (b) Deputy Commissioner, Shahdara (South) Zone has taken 434 prosecution actions since December 2020. 34 challans of sanitation and 06 challans of NGT were also made during the current year.
3	Operation of illegal godown in residential area: EDMC will seal the	04 sealing show cause notices under section 345A, 416, 417, 419, 347 and other provision of DMC Act, 1957 and as per provision of MPD-2021 have been issued by the AC,

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<p>premises and file prosecution action under section 416 & 417 of DMC Act.</p>	<p>Shahdara (South) Zone to the defaulters of Gharoli Dairy Colony, Mayur Vihar Phase-III, Delhi-96 for misused/misusing the said residential/non-confirming premises in the contravention of provision of DMC Act and MPD-2021.</p>
<p>4 Throwing of solid waste/ C&C Waste/other material on drain: Action will be initiated by officials of I & FC Deptt. @ of Rs 5,000/- per incident as per the judgement of Hon'ble NGT vide order dated 13.01.2015 in OS 06/2012.</p>	<p>EDMC has started door to door collection of municipal solid waste and has been processing the same in compost plant, waste to energy plant and malba is send to C&D waste processing plant at Shastri Park.</p>
<p>5 Operation of illegal Bore well: In case illegal Bore Well/Tube Well is already constructed /operating, the same will be closed and the electricity supply to the energized tubewell will be disconnected even if it is through DG sets by the DJB. The DPCC will assess EC as per the methodology advised by CPCB.</p>	<p>DJB has found 35 illegal bore well. List of the same have already been sent to DM (East) for further sealing action of bore well. The survey is likely to be completed by 1st week of November, 2021 and DJB has been provided 6938 sewer connections in houses.</p>
<p>6 Discharge of effluent in open drain without sewer line : (a) Premises found discharging liquid effluent in open drain then DJB and EDMC will initiate action under relevant section of their Act. To submit report, if all premises in the area have sewer connection and action taken on violators (b) Water quality sampling to be done on weekly basis at the ingress and egress of the drain joining the Noida drain and these actions</p>	<p>(a) All the liquid effluent/sewage of Delhi in drains have been trapped into sewer line at three locations namely Kerala Public School, near Red fox Hotel red light and near Mix MIG DDA flats. The sewage of the sewer line is ultimately carried to Kondli STP for treatment. At present no untreated sewage of Delhi is out falling into Kondli drain. All these three locations have been checked by the Members of Task Force during joint inspection on dated 13.10.2021 and 14.10.2021 and to Commissioner, EDMC on 18.10.2021. (b) Official of DPCC has collected the samples of untreated water from above 03 points of trapped water of drain before merged into the sewer from Delhi side. The report of the quality is awaited. The official of DPCC has also</p>

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	should be certified by evidence of photographs and documents by DJB.	apprised that no collection of sample of the water is required from the drain in question because no untreated waste water from Delhi side merged into the Noida drain. Regular weekly samples are being taken by the DPCC from the treated water of STP Kondli before releasing into the Agra canal.
7	Aerial Photography : Areal photography to be undertaken by each Deptt. by curbing of illegal dumping, open discharge of sewage into the drain, participation of citizens and involvement beat officer of Delhi Police.	Superintendent Engineer, EDMC has taken the photographs and videography of storm water drain situated at Khoda Colony. The DPCC along with officials of DJB and EDMC has taken the areal videography of the drain started from Khoda Colony-Kondli to Noida drain Sector-11, Noida, UP on dated 23.10.2021 by the drone. The team has also taken the videography of the drain of Delhi side and all the three points of the drains merged into the sewer system as stated above. I & FC and Delhi Police need to take action at their end.
8	Meeting with Special Commissioner of Police Eastern Range: Meeting with special Commissioner of Police Eastern Range to be convened.	Action to be taken by Delhi Police and DPCC.

- > Sh. Vishal Gandhi, Scientist D, CPCB apprised that the treated water of STP Kondli goes into Shukhara drain. No untreated water from Delhi side goes to the Noida drain, which carry the untreated water from Khoda Colony - Kondli to Sector-11, Noida. Commissioner, EDMC requested him to submit a copy of the report to EDMC and to apprise the factual position to Hon'ble NGT before the next date of hearing i.e., 15.11.2021.
- > Sh. P.S Pankej, SEE, DPCC informed that the officials of DPCC have collected the samples of untreated water from above said 03 points of trapped water of drain before merging into the sewer from Delhi side. The report of the Quality is awaited. It was also informed that regular weekly samples of the treated water of STP Kondli are being taken before the same being released into the Agra canal.
- > Sh. Surender Singh Yadav, J.E., PWD attended the meeting. While desiring representation from senior level, the Chair apprised him of the importance of the matter and major role of PWD in better management of the Municipal area in terms of upkeep/maintenance of roads as well as pollution mitigation and directed him to take up the matter with senior officials to furnish ATR as well as to carry

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out the repair of the R/R cut along the drain which is already informed to them during the field inspection.

- > The Commissioner, EDMC also emphasized on the importance of the interdepartmental coordination for effective and expeditious resolution of such matters concerning public within EDMC area and in case of delay in resolution of such matters same to be brought to his knowledge so that it can be taken up with the senior officers of the PWD.
- > Commissioner, EDMC expressed gratitude to the petitioner Sh. Abhisht Kusum Gupta for taking time out to attend the meeting. While inquiring about the grievances of the petitioner, he also requested him to inform about other grievances too, if any, pertaining to EDMC for expeditious redressal of the same.
- > While desiring up the steps taken by all concerned departments in the current matter, he directed the concerned officers of EDMC to take action on any other issues pertaining to EDMC raised by the petitioner and also requested the petitioner to be in touch with EDMC officials.
- > DJS informed that no untreated waste water from the drain of Delhi side falls into the Noida drains Sector-11, Noida, UP and will also submit the report of storm water drain from Delhi side merged into the sewer system which ultimately goes to the STP Kondli for further treatment.

Meeting ended with thanks of the chair.


26/10/21

Dr. Neel Chand
Director (VS), EDMC

Distribution:

All concerned

Copy to:

1. SO to Chief Secretary, Delhi for kind information.
2. PS to Principal Secretary (Environment), GNCTD, for kind information.
3. PS to Commissioner, EDMC
4. Guard file



Annexure-3

18

GOVT OF NCT OF DELHI
OFFICE OF THE SUB-DIVISIONAL MAGISTRATE (MAYUR VIHAR),
L.M. BUNDH MARG, SHASTRI NAGAR, DELHI-110031

No. F-SDM/MV/Misc./2021/10753

Dated: 13/11/2021

To

Sh. P.S. Pankaj, SEE, CMC-I,
Delhi Pollution Control Committee,
Deptt. of Environment, 5th Floor,
ISBT Building, Kashmere Gate,
Delhi-110006.

Sub:- Implementation of direction of Hon'ble NGT, Delhi issued in original application No. 1002/2018 titled as "Abhisht Kusum Gupta Vs. State of Uttar Pradesh".

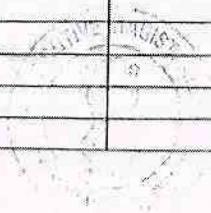
Sir,

In pursuance of direction the Hon'ble NGT vide order dated 30.07.2021 passed in O.A No. 1002/2018, the Hon'ble Chief Secretary in the meeting held on 08/11/2021 had issued following directions:-

1. All the illegal bore-wells shall be sealed by 12.11.2021 by DM (East). It was decided that senior official from DJB well conversant on the issue shall be deputed with DM (East) in the sealing drive. Also EDC imposed against illegal dairies/units may be recovered expeditiously by DM (East) from the units/dairies for which recovery certificates have already been issued by DPCC.
2. Direction was issued to the Additional Commissioner of Police to provide assistance in carrying out the orders of the Hon'ble NGT. Additional Commissioner of Police assured that adequate police personals shall be deployed whenever needed.
3. In pursuance to above, after series of coordination meeting with stake holders departments, a drive was scheduled on 12th November 2021 at 06 AM.
4. At 05 AM representatives of the following Departments assembled at P.S Gazipur:-
 - i). District Magistrate (East) (Revenue)
 - ii). DCP (East) (Police)
 - iii). Delhi Jal Board.
5. The joint team had conducted the drive at Gharoli Dairy Farm and Kondli/Kondli Village to seal 94 Bore-wells as identified by the DJB vide letter No. F.14/DJB/EE(East)I/2021/4212 dated 18/10/2021 and 06/11/2021. The drive went on from 05 AM to 01 PM.
6. In the sealing drive the illegal Bore-wells installed at the following addresses in Gharoli Dairy Farm and Kondli/Kondli Village were sealed by the team:-



A & B Block Gharoli Dairy Farm		Kondli/Kondli Village	
S No.	Address	S No.	Address
1.	A/93	1.	Tarun A-175 2 Kondli Colony
2.	A/95	2.	Ajeet A-162 Kondli Colony
3.	A/585	3.	Yogesh A-128 Kondli Colony
4.	A/593	4.	Vipin Gautam A-159 Kondli Colony
5.	A/487	5.	Karan Singh A-167 Kondli Colony
6.	A/485	6.	Amber Singh B-144 Kondli Colony
7.	A/481	7.	Dhan Singh B-130 Kondli Colony
8.	A/474	8.	S.N Roy A-136 Kondli Colony
9.	A/484	9.	Vijay Pal Singh A-133
10.	A/494	10.	Hawa Singh A-99 Kondli Colony
11.	A/ 501	11.	Chander Pal A-71 Kondli Colony
12.	A/492	12.	Jeet Singh A-112 Kondli Colony
13.	A/493	13.	Shanta Devi A-114 Kondli Colony
14.	A/504	14.	Mahavir Singh B-180 Kondli Colony
15.	A/682	15.	Malkhan Singh B-146 Kondli Colony
16.	A/683	16.	Ompal B-124 Kondli Colony
17.	A/914	17.	Ashok Kumar B-125 Kondli Colony
18.	A/905	18.	Manoj B-116 Kondli Colony
19.	A/906	19.	Bhola Singh F-71 Kondli Colony
20.	A/800	20.	Ravinder E-63 Kondli Colony
21.	B/509	21.	Rojender F-46 Kondli Colony
22.	B/390	22.	Jagdish F-91 Kondli Colony
23.	B/458	23.	Gulab 280 Kondli Colony
24.	B/447	24.	Rakesh 94 Kondli Colony
25.	B/448	25.	Naresh 110 Kondli Colony
26.	B/457	26.	Hem Singh C-25/1 Kondli Colony
27.	B/601	27.	Jarveer Singh C-22 Kondli Colony
28.	B/448	28.	Jagdish F-91 Kondli Colony
29.	B/481	29.	Chhedī Ram B-145 Kondli Village
30.	B/480	30.	Shakuntla B-183 Kondli Village
31.	B/429	31.	Rani A-1414 Kondli Colony
32.	B/478		
33.	B/458		
34.	B/456		
35.	B/813		
36.	B/931		
37.	B/924		
38.	B/917		
39.	B/918		
40.	B/802		
41.	B/886		
42.	B/885		
43.	B/888		
44.	B/728		
45.	B/718		
46.	B/722		
47.	B/873		
48.	B/874		
49.	B/872		
50.	B/701		
51.	B/696		
52.	B/689		



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53.	B/836		
54.	B/837		
55.	B/839		
56.	B/991		
57.	B/985		
58.	B/1151		

7. At 02 locations could not be identified/located by the DJB team and 03 bore-wells as identified by officials could not be sealed as were found to be too old and not working condition.
8. Adequate Police arrangement was provided by the Delhi Police to conduct sealing drive of illegal Bore-wells at Gharoli Dairy Farm and Kondli/Kondli Village. Team of senior officers from Delhi Police were also on ground.
9. The photographs of the sealing drive are enclosed.
10. In respect of recovery of EDC where Recovery Certificates have already been issued by DPCC, it is submitted that Recovery proceedings have already been initiated in all 65 cases where DPCC has issued RC. After the expiry of notice period of said Notices, as per the relevant rules/judicial directions, the recovery would be done expeditiously by the Executive Magistrate Incharge.



V.K. Singh
(VINOD KUMAR SINGH)
Executive Magistrate
(Mayur Vihar)



DELHI POLLUTION CONTROL COMMITTEE
4thFLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-06
 visit us at : <http://dpcc.delhigovt.nic.in>

ANALYSIS REPORT

Result No. DPCC/W/D/2021-22/ 4388

Dated: 26/10/21

S. No.	Location	pH	TSS (mg/l)	BOD (mg/l)	COD (mg/l)
Prescribed Standards		5.5- 9.0	600	350	-
Date of sampling: 14.10.2021					
1	Drain- Khoda Chowk, Nr. Kerala Public School, Mayur Vihar-III, Delhi	7.8	160	63	224
2	Drain- Red light Nr. Bharti Public School, Mayur Vihar-III, Delhi	8.0	196	66	736
3	Drain- In front of Mix MIG, DDA Flats, Gharoli, Kondli, Delhi	7.7	28	83	266
Date of sampling: 18.10.2021					
1	Drain- Khoda Chowk, Nr. Kerala Public School, Mayur Vihar-III, Delhi	7.6	132	60	216
2	Drain- Red light Nr. Bharti Public School, Mayur Vihar-III, Delhi	7.8	120	42	648
3	Drain- In front of Mix MIG, DDA Flats, Gharoli, Kondli, Delhi	7.4	38	63	192

1527/CMC-I
 26/10/21

CMC-I

N. Moitra

Dr. Nandita Moitra
 (Sr. Scientist)
 Dr. NANDITA MOITRA
 Scientist 'C'

22



DELHI POLLUTION CONTROL COMMITTEE
4th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-05
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Result No. DPPCC/W/D/2021-22/

ANALYSIS REPORT

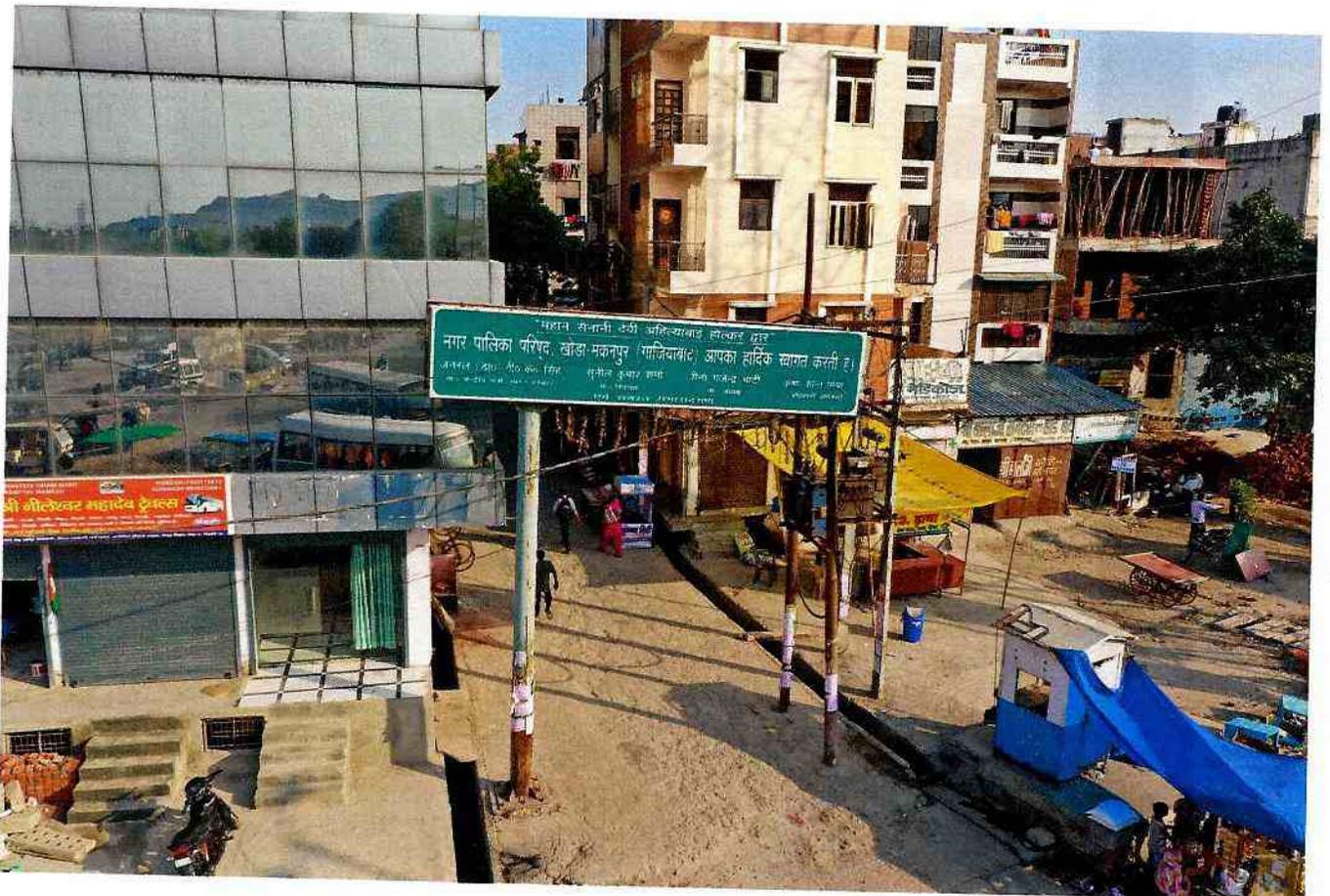
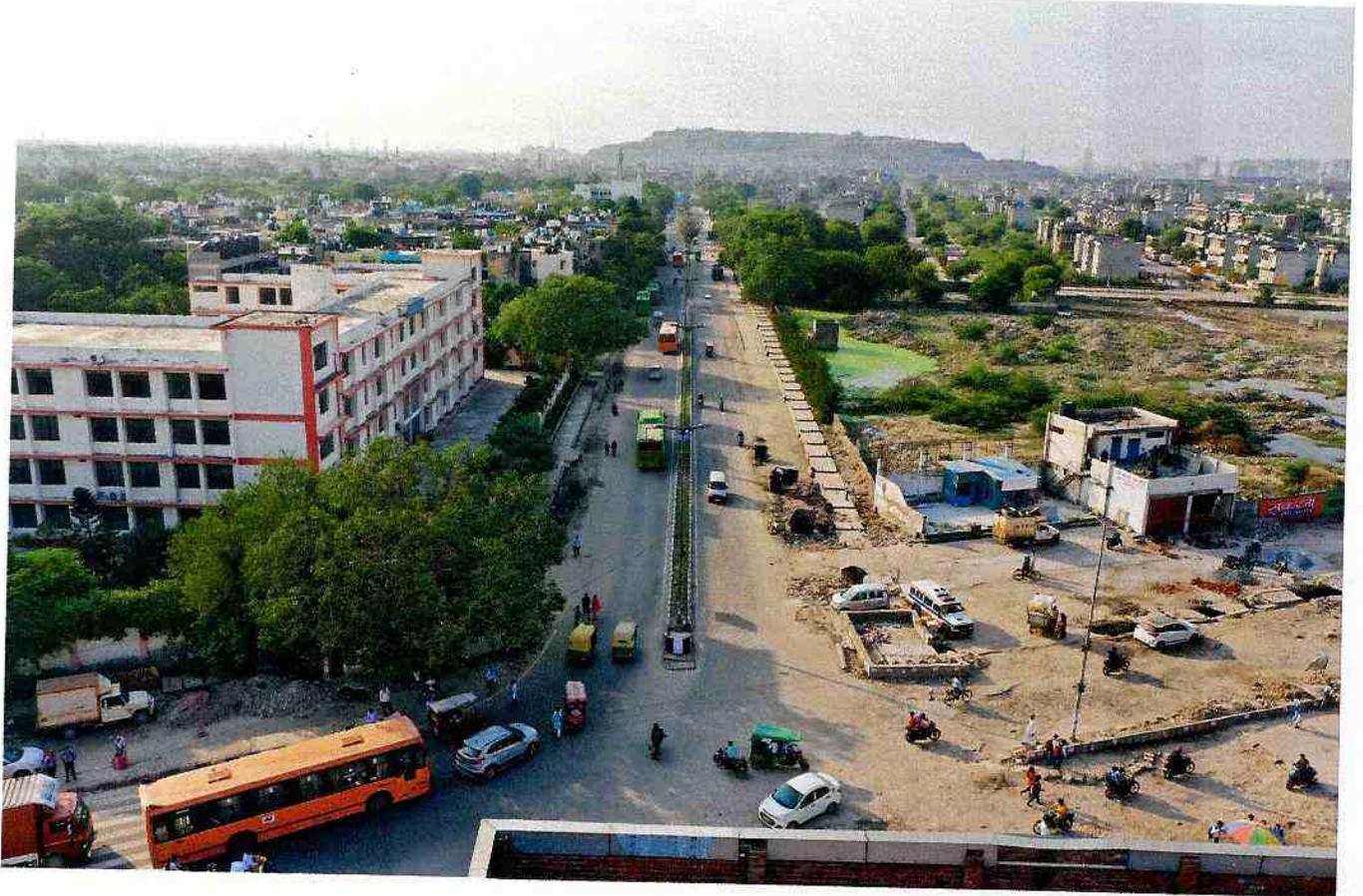
Date:

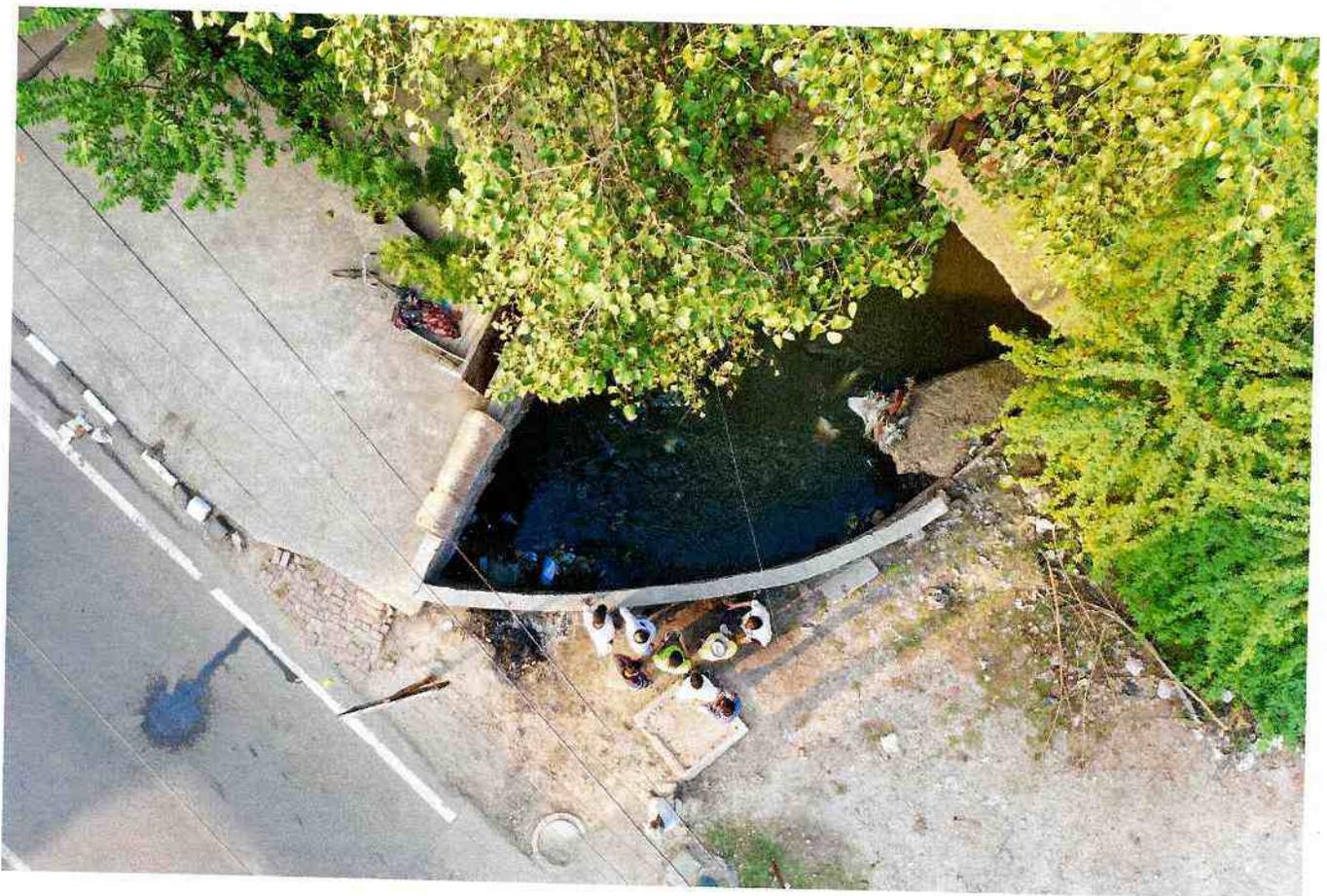
S. No.	Location	Date of Sampling: 14.10.2021						Ammonical Nitrogen	Dissolved Phosphate
		Standards	pH	TSS	BOD	COD	ORP		
1	Kondli 25 MGD	Common Inlet	7.7	200	160	512	22	38.44	42.18
		Outlet	7.8	12	18	48	1.2		
2	Kondli 45 MGD	Outlet	7.5	58	70	256	8	5.46	16.23
Date of Sampling: 18.10.2021									
Kondli 25 MGD		Common Inlet	7.3	216	146	512	12.2	52	57.2
		Outlet	7.5	28	12	82	3.2	4.8	1.5
Kondli 45 MGD		Outlet	7.3	76	46	198	6.4	18.6	4.2

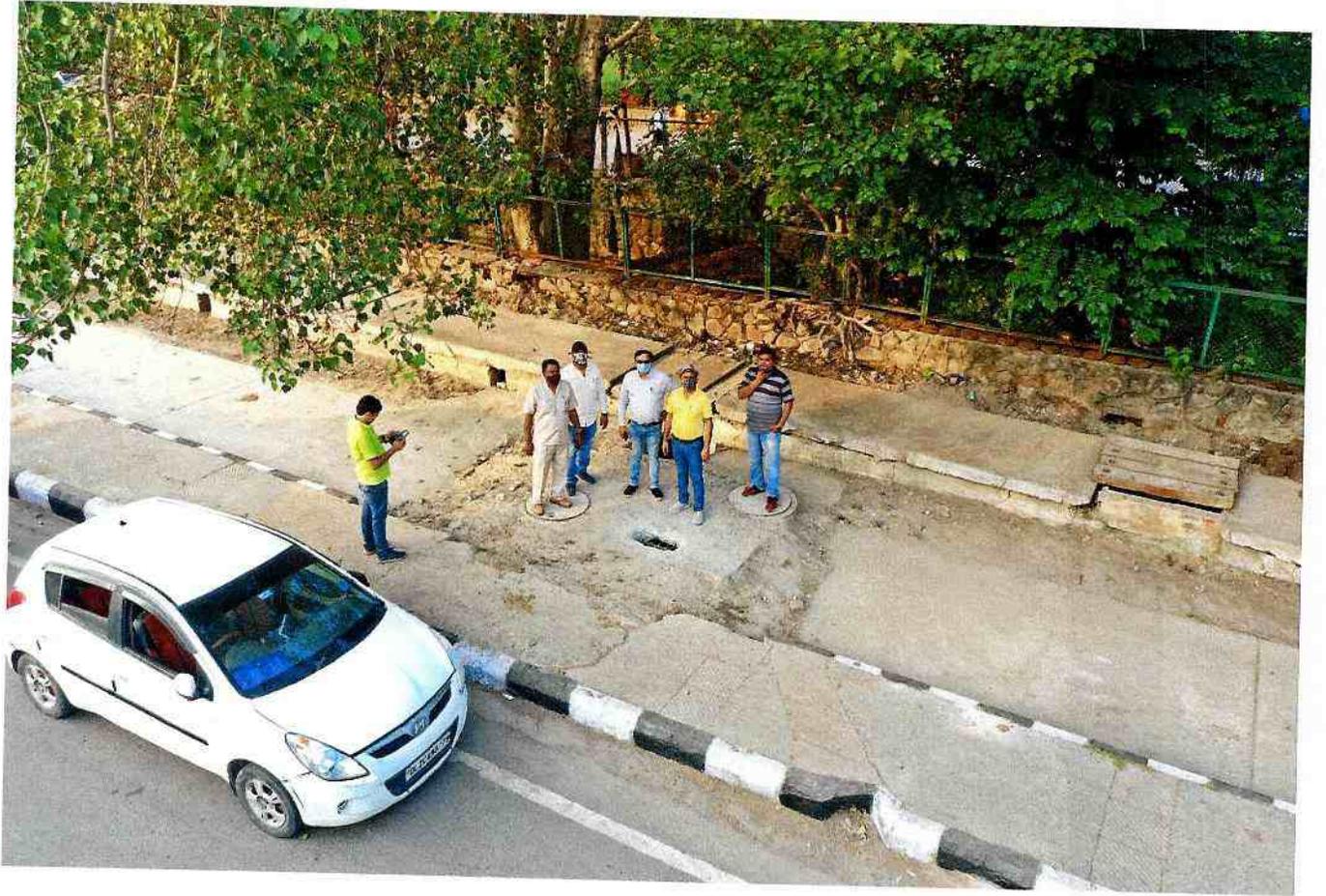
* All parameters are in mg/l except pH.

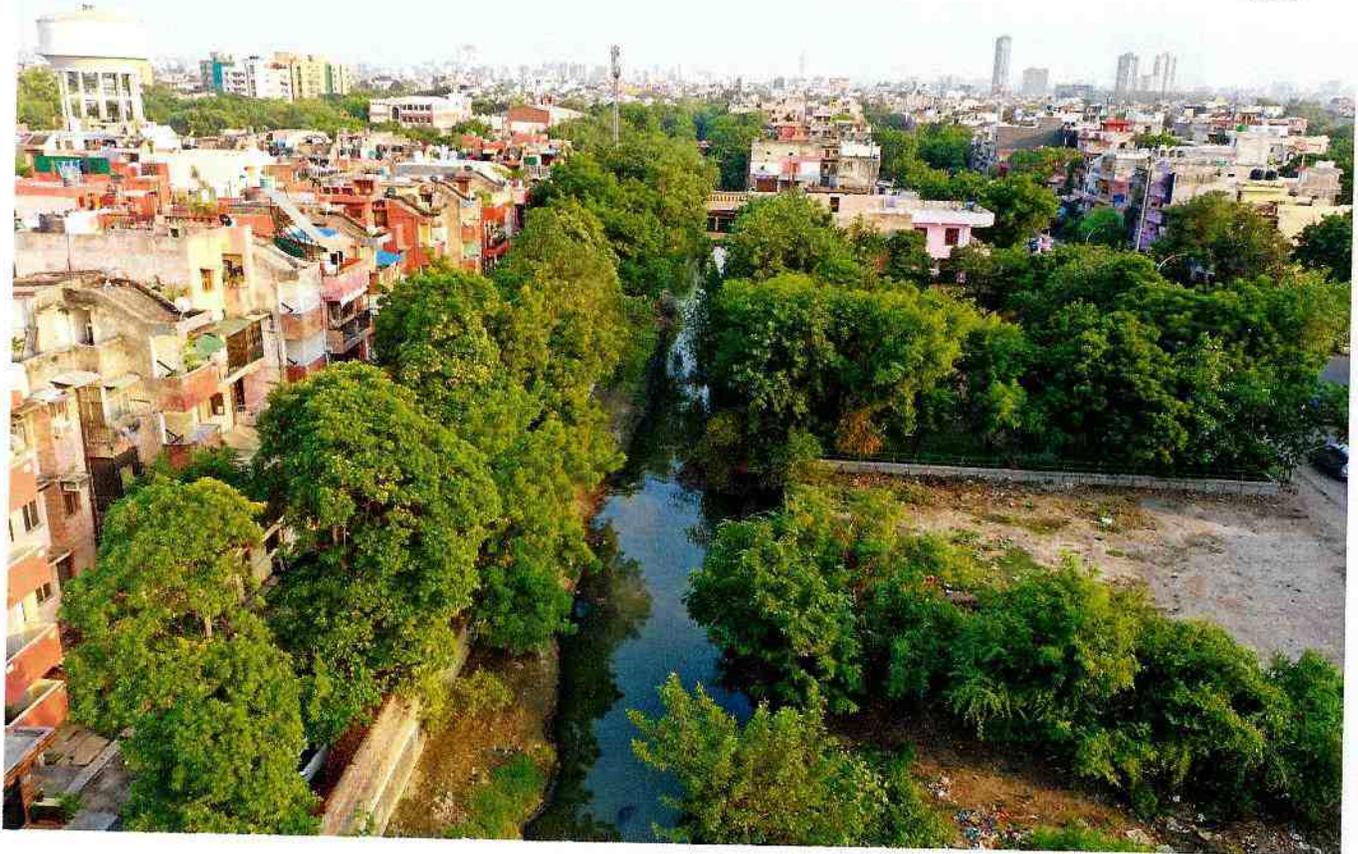
Mishra

Dr. Nandita Moitra
(Sr. Scientist)









Minutes of the Meeting held on 08.11.2021 under chairmanship of the Chief Secretary, Govt. of Delhi through video conferencing to discuss the issues in Original Application No. 1002/2018 titled as "Abhisht Kusum Gupta Vs. State of Uttar Pradesh".

Annexure - 6

1. Member Secretary, DPCC gave presentation on the action taken by all the departments in compliance to the decisions taken by the Chief Secretary, Govt. of NCT of Delhi in meeting dated 07.09.2021 in compliance to the order of Hon'ble NGT dated 30.07.2021.
2. It was informed that the task force observed during inspections conducted on 13.10.2021 and 14.10.2021 that no waste water generated from Delhi is being discharged in Noida Drain which was also verified during the visit of Commissioner EDMC on 18.10.2021 and through Aerial Survey conducted on 23.10.2021 by Drone.
3. Member Secretary, DPCC informed that Aerial Survey of the area was also conducted to locate illegal dairies/units and to check the compliances of various departments including the trapping points of DJB. It was informed that no illegal unit was found operating during the aerial survey. Additional Chief Secretary, Govt. of NCT of Delhi directed that these photographs should be annexed in the ATR.
4. Member Drainage, DJB informed that all the sewer connections have been laid down and additional 108 new sewer connections have been provided in compliance to the decisions taken by the Chief Secretary, Govt. of NCT of Delhi on 07.09.2021. He further informed that all the residences have been provided sewer connection and sewage at three locations is being trapped and being sent to Kondli STP. Therefore, no waste water generated in Delhi is being discharged into the Noida drain. It was informed by Member Secretary, DPCC that all the 03 points have been visited during the inspection by the Task Force. It was also brought to the notice of Chief Secretary, Govt. of NCT of Delhi that 94 illegal bore-wells were identified and lists of the same have been forwarded to the DM (East) for sealing.
5. Member Secretary, DPCC informed that samples from the each location from where sewage is being diverted to STP was drawn by DPCC and the analysis report of the waste water sample shows that the parameters are within prescribed limit applicable for discharging in sewers.

6. Additional Chief Secretary, Govt. of NCT of Delhi directed that DJB shall certify that all the sewer connections have been laid and no waste water is being discharged into the Noida drain, further all the illegal bore-wells shall be sealed by 12.11.2021 by DM (East). It was decided that senior official from DJB well conversant on the issue shall be deputed with DM (East) in the sealing drive. Also EDC imposed against illegal dairies/units may be recovered expeditiously by DM (East) from the units/dairies for which recovery certificates have already been issued by DPCC.
7. Additional Chief Secretary, Govt. of NCT of Delhi also directed Additional Commissioner of Police to provide assistance in carrying out the orders of the Hon'ble NGT. Additional Commissioner of Police assured that adequate police personals shall be deployed whenever needed.
8. Chief Secretary, Govt. of NCT of Delhi appreciated the efforts of all the departments and directed that comprehensive action taken report of each department be forwarded to Environment Department for compiling status report which is to be filed in the Hon'ble NGT within time.

The meeting ended with thanks to the chair.